

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No.348/2016 in
OA No.511/2014

This the 17th day of January, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri P.K. Basu, Member(A)**

Shri Subhash Chander Chawla
Aged about 65 years
S/o Late Shri Babu Lal
R/o 8868/14-B, Shidipura
Near Karol Bagh, Delhi-110005. Applicant

(By Advocate: Shri Sugandh Kumar for Shri Sidharth Joshi)

Versus

1. Mr. Arun Kumar Goyal, Vice Chairman
Delhi Development Authority
Through its Vice Chairman
Vikas Sadan, INA Market
New Delhi. Respondents
2. Mr. Vinod Sharma
The Assistant Director(PB)-III
Delhi Development Authority
Vikas Sadan, INA Market
New Delhi. Respondents

(By Advocate: Ms. Sriparna Chatterjee)

ORDER (Oral)

Shri V. Ajay Kumar, Member(J):

Heard both sides.

2. The present CP is filed alleging non implementation of the orders of this Tribunal in OA No.511/2014 dated 24.07.2015 where under this Tribunal directed the respondents as follows:-

"Heard the learned counsels. Both sides agree that with the issuance order No.736 dated 05.06.2015, the applicability of Circular dated 06.02.2013 has been withdrawn in the case of the applicant, and, therefore, they would given consequential benefits accordingly. The OA is, therefore, disposed off with the direction to the respondents to pass an order in relation to the applicant in the light of Circular dated 05.06.2015 within a period of three months."

3. The respondents vide various orders annexed with the counter have complied with the aforesaid order.

4. In the circumstances and in view of the substantial compliance of the order of this Tribunal, this CP is closed. Notices issued to the alleged contemnors are discharged. No costs.

(P.K. Basu)
Member(A)

(V. Ajay Kumar)
Member(J)

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